


File No. TIC-B05/1/2021-IMPORTS-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority Established under the Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 18th Oct., 2022

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding extension of facility of Provisional NOC to registered Authorised Economic Operators (AEOs) - reg.

To further facilitate trade and ease of doing business reforms, it has been decided that for the food consignments imported by FBOs having Authorised Economic Operators (AEOs) certification from Customs, the FBO shall declare and submit the undertaking/declaration in the form as Annexed to concerned Authorised Officer and Authorised Officers are directed to carry out visual inspection and upon satisfactory visual inspection, shall draw samples and issue Provisional No Objection Certificate (P-NOC) without waiting for the analysis report from the laboratory. On receipt of the analysis report from the laboratory, the Authorised Officer shall issue the final No Objection Certificate, if product conforms to the FSSAI standards.

2. The directions shall be valid till further orders in this regard. This issues with the approval of Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of the FSS Act, 2006.


(Dr. Amit Sharma) 18/10/22
Director (T&IC)

Email- dramit.sharma@fssai.gov.in

To,

- All Authorised Officers, FSSAI – for compliance of above order
- Joint Secretary (Customs), CBIC- with a request to circulate to all officials of Customs Department working as Authorised Officers for compliance.

Copy to-

- CITO, FSSAI-HQ (for uploading on FSSAI website)

Annexure

Declaration regarding the issue of provisional no objection certificate for Imported food consignments by Authorised Economic Operators (AEOs)

(To be printed on the Letterhead of the FBO/Importer/Company)

To

The Authorised Officer, FSSAI

<Port of Import>

Dear Sir,

I/We resident of..... [as Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory] of M/s..... are an importer of..... <Name of Food Items>.... in the consignment imported vide<Bill of Entry>..... dated.....at <Port location>..... I/We are certified Authorised Economic Operator (AEO) Tier by Customs with Certification Number..... (copy of AEO certificate attached) request, you to issue provisional NOC for the consignment.

I/We hereby undertake to comply with the following terms and conditions on behalf of the importing firm/company as under: –

- (i) The entire consignment under above mentioned Bill of Entry will be retained in a storage facility at.....<address of warehouse>.....and no part of the consignment shall be released into the market prior to issuance of final no objection certificate;
- (ii) Both Customs and Food Safety and Standards Authority of India have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by Food Safety and Standards Authority of India;
- (iii) In the event of non-compliance of any rules, regulations made under FSS Act, I/We shall be fully responsible to move the cargo back to Customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the Competent Authority;
- (iv) In case of non-compliance of any of the above norms, I/We will not be eligible to avail of the above-mentioned facility in future. Besides, I/We will be liable for a contravention of the Food Safety and Standards Act, 2006 and rules & regulations made thereunder.

Signatures of the Importer with Stamp/ Seal

Name:

Place:

Address:

Date:

Contact Nos.